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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ BAIL APPLN. 397/2012 and CRL.M.A. 19686/2012, 13570/2014,  
15668/2016, 6459/2017  
REENA GAMBHIR ..... Petitioner  
versus  
STATE ..... Respondent  
+ BAIL APPLN. 1339/2012 and CRL.M.(Bail) 1653/2012, CRL.M.A.  
17534-35/2012, 11283/2013, 11463/2013, 17634/2013, 9062/2014,  
13563/2014, 13571/2014, 5614/2015, 5616/2015, 5636/2015  
SANJAY GAMBHIR ..... Petitioner  
versus  
STATE OF NCT OF DELHI ..... Respondent  
Through: Mr.Sunil Fernandes and Ms.Priyansha  
Indra Sharma, Advs for petitioners  
Mr.Rajat Katyal, APP for State with SI  
Chanchal Singh, PS EOW  
Mr.Manish Sharma and Mr.Ninad Dogra,  
Advs for BPTP Parkland  
Mr.Jeetender Gupta, Adv for Investors

**CORAM:**

**HON'BLE MS. JUSTICE SANGITA DHINGRA SEHGAL**

**ORDER**

% **19.03.2019**

Attention of the court has been drawn to the status report dated 17.08.2018. Counsel for the petitioners submits that he has already been supplied a copy of the status report. Let a reply to the same be also filed.

List on 16.10.2019 for final disposal.

**SANGITA DHINGRA SEHGAL, J**

**MARCH 19, 2019**

**SU**